

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No.748/2022

RAJU SHRIPAD PEDNEKAR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

(With IA No.129534/2022-EX-PARTE AD-INTERIM RELIEF, IA No.145047/2022 - AMENDMENT OF THE PETITION and IA No.129534/2022 - EX-PARTE AD-INTERIM RELIEF)

Date : 19-10-2022 These matters were called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s) Mr. Devadatt Kamat, Sr. Adv.
Mr. Devadatt Palodkar, Adv.
Mr. Sunny Jain, Adv.
Mr. Nishanth Patil, AOR
Mr. Rajesh Inamdar, Adv.
Mr. Revanta Solanki, Adv.
Mr. Harsh Pandey, Adv.
Mr. Ayush P. Shah, Adv.
Mr. Sabyasachi Banerjee, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 Mr Devadutt Kamat, senior counsel appearing on behalf of the petitioner seeks liberty of the Court to withdraw the petition under Article 32 of the Constitution so as to enable the petitioner to pursue the remedies which are available in law under Article 226 of the Constitution since the petitioner seeks *inter alia* to challenge the constitutional validity of Maharashtra Ordinance No 7 of 2022 and the Act No 43 of 2022 which has replaced it.
- 2 The Petition is accordingly dismissed as withdrawn with liberty as sought.

(CHETAN KUMAR)
A.R. - cum - P.S.

(SAROJ KUMARI GAUR)
Assistant Registrar